

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/299(KB)2022  
IA(I.B.C)/637(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03<sup>RD</sup> APRIL 2024**

IN THE MATTER OF	RAHUL CARBON COMMERCIALS PRIVATE LIMITED VS NEW HIND SILK HOUSE PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

**Appearance VC and Physical (Hybrid) Mode**

Mr. Rishav Banerjee, Adv. ] For RP  
Ms. Purna Shaha, Adv.

**ORDER**

1. Ld. Counsel for the Resolution Professional present.
2. IA(IBC)/637(KB)2024
  - a. This IA has been filed contending that there is violation of moratorium dated 26<sup>th</sup> February, 2023.
  - b. This IA is accompanied by an affidavit of Resolution Professional which is at Page No.17.
  - c. Registry is directed to issue notice to the Respondent by way of speed post and e-mail and place the tracking information on record. 'Dasti service' is also permitted.
  - d. Respondent to file its reply-affidavit if any, before the next date of hearing.
  - e. Post this matter on **22.04.2024**.

**Balraj Joshi  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**